

आयकर अपीलीय अधिकरण
मुंबई पीठ "एस एम सी" , मुंबई
IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "SMC", MUMBAI
श्री विकास अवस्थी, न्यायिक सदस्य के समक्ष
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER
आअसं. 669/मुं/2019 (नि.व.2015-16)
ITA NO.669/MUM/2019 (A.Y.2015-16)

Ranjan Multanmal Parekh,
106, Maskai Building,
Bhandari Street, Masjid Bunder,
Mumbai-400003.

PAN: **AAFPP5754R**

..... अपीलार्थी /Appellant

बनाम Vs.

ITO 17(3)(1)
Churchgate,
Mumbai-400020.

..... प्रतिवादी/Respondent

अपीलार्थी द्वारा/ Appellant by : None
प्रतिवादी द्वारा/Respondent by : Ms. Smita Verma
सुनवाई की तिथि/ Date of hearing : 30/08/2021
घोषणा की तिथि/ Date of pronouncement : 30/08/2021

आदेश/ ORDER

PER VIKAS AWASTHY, J.M:

This appeal by the assessee is directed against the order of Commissioner of Income Tax (Appeals)-28, Mumbai [hereinafter referred to as 'the CIT(A)'] dated 24/12/2018 for the assessment year 2015-16.

2. A letter dated 30/08/2021 has been received from the assessee stating that the assessee has opted for 'Viwad Se Vishwas Scheme, 2020' (in short 'VSVS') and hence, want to withdraw the appeal.

3. Ms. Smita Verma representing the Department stated that the Department has no objection if the assessee wants to withdraw appeal to avail the benefit of 'VSVS'.

4. A perusal of above letter shows that the assessee's declaration under VSVS for the impugned assessment year has been accepted and the Designated Authority has issued Form-3. In view of above, the appeal by assessee is dismissed as withdrawn.

Order pronounced in the open court on **Monday**, the **30th** day of August, 2021.

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य / JUDICIAL MEMBER

मुंबई/Mumbai, दिनांक/Dated: 30/08/2021

SK, PS

प्रतिलिपि अग्रेषित Copy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT, Mumbai
6. गार्ड फाइल/Guard file.

BY ORDER,

//True Copy//

(Dy./Asstt. Registrar)
ITAT, Mumbai